

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 436/2016

IN THE MATTER OF:

**M/s Saint Gobain Indian Pvt. Ltd.
Vs**

.... **APPLICANT / PETITIONER**

M/s Variations Designs Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 433(e), 434 & 439

Order delivered on 11.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :-


For the RESPONDENT :-

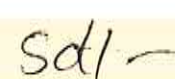
ORDER

Learned Counsel for the petitioner is present. It is stated that the notice of the application has not been able to served on the registered office address for the reason "Left". However, the Learned Counsel for the petitioner represent that the master data maintained by MCA contains an Email address.

An opportunity is being given to the petitioner to serve the copy of the application and documents annexed here with on the said email address. The petitioner will file an affidavit to this effect on or before the next date of hearing. In addition~~a~~ the petitioner will once again endeavour to serve the corporate debtor through post in relation to the proceedings and the respondent to show cause why the petition should not be admitted.

Post the matter on 22nd August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**